## GOVERNMENT OF INDIA HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA

UNSTARRED QUESTION NO:6728 ANSWERED ON:06.05.2010 FINANCIAL IRREGULARITIES IN PSUs Rathwa Shri Ramsinhbhai Patalbhai

## Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government is aware of financial irregularities in Public Sector Enterprises (PSEs) in the recent years in the country, State-wise where such units are established:
- (b) if so, the details thereof;
- (c) the reasons for failure in checking these irregularities;
- (d) the action, the Government proposes to take on the basis of the Comptroller and Auditor General's (C&AG) Report in terms of financial irregularities; and
- (e) the loss accrued to the Government exchequer during the last three years due to financial irregularities in PSEs?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI ARUN YADAV)

- (a) & (b) The Comptroller and Auditor General (C&AG) in its Report (Commercial) No. CA 24 of 2009-10, which was placed in the Parliament on 9th July, 2009 has mentioned about deficiencies in management of PSUs that have certain financial implications.
- (c) & (d) The C&AG in its Report has also indicated the reasons for these deficiencies. The concerned Ministry / Department is required to take necessary action including remedial action, if any, on the Audit paras / observations relating to Central Public Sector Enterprises (CPSEs) under its administrative control. In order to effectively monitor and expedite the follow up action on C&AG report, each Administrative Ministry / Department has also set up a Monitoring Cell.
- (e) As per the audit observations made in the C&AG Reports No CA 24 of 2009-10, CA 11 of 2008 and CA 11 of 2007 the financial implications amount to Rs.1846.58 crore, Rs.1404.32 crore and Rs.4547.63 crore respectively.